

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VENUS GARMENTS (INDIA) LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	VENUS GARMENTS (INDIA) LIMITED
2.	Date of incorporation of corporate debtor	23 rd February, 1999
3.	Authority under which corporate debtor is incorporated registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U17117PB1999PLC022270
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered & work office address: Village Hussainpura, Opposite Hotel Amaltas, G.T. Road (West), Ludhiana, Punjab, India, 141005
6.	Date of closure of Insolvency Resolution Process	22.07.2025
7.	Liquidation commencement date of corporate debtor	22.07.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Name: CA Pramod Kumar Misra Registration No: IBBI/IPA-001/IP-02669/2022-2023/14099 AFA valid upto 30.6.2026
9.	Address and e-mail of the liquidator, as registered with the Board	5203 DLF City Phase -4, Gurgaon, Haryana - 122002 Email: capkmisra@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	5203 DLF City Phase -4, Gurgaon, Haryana - 122002 Email: Liquidator.venusgarments@gmail.com
11.	Last date for submission of claims	21.08.2025

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench (Court I), has ordered the commencement of liquidation of the **M/s Venus Garments (India) Limited** on **22nd July, 2025**

The stakeholders of M/s Venus Garments (India) Limited are hereby called upon to submit their claims with proof on or before August 21st, 2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38]

Place: Gurugram
Date: July 23, 2025


CA Pramod Kumar Misra
Liquidator

For Venus Garments (India) Limited
Reg. No.: IBBI/IPA-001/IP-02669/2022-2023/14099
AFA Valid up to June 30, 2026

The Tribune Chandigarh & Punjab Edition (In English & Punjabi Language) dt. 24-07-2025

FORM B PUBLIC ANNOUNCEMENT	
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]	
FOR THE ATTENTION OF THE STAKEHOLDERS OF VENUS GARMENTS (INDIA) LIMITED	
PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	VENUS GARMENTS (INDIA) LIMITED
2. Date of Incorporation of Corporate Debtor	23rd February, 1999
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U17117PB1999PLC022270
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered & Work Office : Village Hussainpura, Opposite Hotel Amaltas, G.T. Road (West), Ludhiana, Punjab, India, 141005
6. Date of closure of Insolvency Resolution Process	22.07.2025
7. Liquidation commencement date of Corporate Debtor	22.07.2025
8. Name & Registration Number of Insolvency Professional acting as Liquidator	CA Pramod Kumar Misra Regn. No: IBBI/IPA-001/IP-02669/2022-2023/14099
9. Address and Email of the liquidator as registered with the Board	5203 DLF City Phase-4, Gurgaon, Haryana-122002 Email: capkmisra@gmail.com
10. Address and e-mail to be used for correspondence with the Resolution Professional	5203 DLF City Phase-4, Gurgaon, Haryana-122002 Email: liquidator.venusgarments@gmail.com
11. Last date for submission of Claims	21.08.2025

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench (Court I), has ordered the commencement of liquidation of the **M/s Venus Garments (India) Limited on 22nd July, 2025**

The stakeholders of **M/s Venus Garments (India) Limited** are hereby called upon to submit their claims with proof on or before **August 21st, 2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38]

Sd/-
CA Pramod Kumar Misra
Liquidator for Venus Garments (India) Limited
Regn No.:IBBI/IPA-001/IP-02669/2022-2023/14099 | **AFA Valid Upto: 30/06/2026**

Date : 23.07.2025
Place : Gurugram

ਫਾਰਮ-ਬੀ ਜਨਤਕ ਘੋਸ਼ਣਾ		
(ਇਨਸਾਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰੁਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਲਿਕੁਈਡੇਸ਼ਨ ਪ੍ਰਾਸੈਸ) ਰੈਗੂਲੇਸ਼ਨਜ਼ 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ-12)		
ਵੀਨਸ ਗਾਰਮੈਂਟਸ (ਇੰਡੀਆ) ਲਿਮਟਿਡ ਦੇ ਸਟੇਕਹੋਲਡਰਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ		
ਲੜੀ ਨੰ.	ਵੇਰਵਾ	ਵਿਵਰਣ
1.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦਾ ਨਾਂ	ਵੀਨਸ ਗਾਰਮੈਂਟਸ (ਇੰਡੀਆ) ਲਿਮਟਿਡ
2.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੀ ਸਥਾਪਨਾ ਦੀ ਮਿਤੀ	23 ਫਰਵਰੀ 1999
3.	ਅਥਾਰਿਟੀ, ਜਿਸ ਦੇ ਤਹਿਤ ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਸਥਾਪਿਤ/ਰਜਿਸਟਰਡ ਹੈ	ਰਜਿਸਟਰਾਰ ਆਫ ਕੰਪਨੀਜ਼, ਚੰਡੀਗੜ੍ਹ
4.	ਕਾਰਪੋਰੇਟ ਪਹਿਚਾਣ ਨੰ./ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦਾ ਲਿਮਟਿਡ ਲਾਇਬਿਲਟੀ ਪਹਿਚਾਣ ਨੰ.	U17117PB1999PLC022270
5.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫਤਰ ਅਤੇ ਮੁੱਖ ਦਫਤਰ (ਜੇਕਰ ਹੋਵੇ) ਦਾ ਪਤਾ	ਰਜਿਸਟਰਡ ਅਤੇ ਵਰਕ ਆਫਿਸ: ਪਿੰਡ ਹੁਸੈਨਪੁਰਾ, ਸਾਹਮਣੇ ਹੋਟਲ ਅਮਲਤਾਸ, ਜੀ.ਟੀ ਰੋਡ (ਵੈਸਟ) ਲੁਧਿਆਣਾ, ਪੰਜਾਬ, ਭਾਰਤ-141005
6.	ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰਾਸੈਸ ਬੰਦ ਹੋਣ ਦੀ ਮਿਤੀ	22.07.2025
7.	ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦੀ ਲਿਕੁਈਡੇਸ਼ਨ ਸ਼ੁਰੂਆਤੀ ਮਿਤੀ	22.07.2025
8.	ਬਤੌਰ ਲਿਕੁਈਡੇਟਰ ਕੰਮ ਕਰ ਰਹੇ ਇਨਸਾਲਵੈਂਸੀ ਪ੍ਰੋਵੀਡਰ ਦਾ ਨਾਂ ਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰਬਰ	CA ਪ੍ਰਮੋਦ ਕੁਮਾਰ ਮਿਸ਼ਰਾ Regn.No: IBBI/IPA-001/IP-02669/2022-2023/14099
9.	ਬੋਰਡ ਕੋਲ ਰਜਿਸਟਰਡ ਲਿਕੁਈਡੇਟਰ ਦਾ ਪਤਾ ਤੇ ਈਮੇਲ	5203 ਡੀਐਲਐਫ ਸਿਟੀ ਫੇਜ਼-4, ਗੁਰਗਾਓ, ਹਰਿਆਣਾ-122002, ਈਮੇਲ: capkmisra@gmail.com
10.	ਲਿਕੁਈਡੇਟਰ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਕਰਨ ਲਈ ਵਰਤਿਆ ਜਾਣ ਵਾਲਾ ਪਤਾ ਤੇ ਈਮੇਲ	5203 ਡੀਐਲਐਫ ਸਿਟੀ ਫੇਜ਼-4, ਗੁਰਗਾਓ, ਹਰਿਆਣਾ-122002, ਈਮੇਲ: liquidator.venusgarments@gmail.com
11.	ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਅੰਤਿਮ ਮਿਤੀ	21.08.2025

ਬਾਕਾਇਦਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ ਚੰਡੀਗੜ੍ਹ ਬੈਂਚ (ਕੋਰਟ-1) ਵੱਲੋਂ 22 ਜੁਲਾਈ 2025 ਨੂੰ ਮੈ. ਵੀਨਸ ਗਾਰਮੈਂਟਸ (ਇੰਡੀਆ) ਲਿਮਟਿਡ ਦੀ ਲਿਕੁਈਡੇਸ਼ਨ ਦੀ ਸ਼ੁਰੂਆਤ ਕਰਨ ਦਾ ਆਦੇਸ਼ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਹੈ।

ਮੈ. ਵੀਨਸ ਗਾਰਮੈਂਟਸ (ਇੰਡੀਆ) ਲਿਮਟਿਡ ਦੇ ਸਟੇਕਹੋਲਡਰਜ਼ ਨੂੰ ਬਾਕਾਇਦਾ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਪ੍ਰਮਾਣ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ 21 ਅਗਸਤ, 2025 ਤੱਕ ਆਈਟਮ ਨੰ. 10 ਸਾਹਮਣੇ ਦਰਸਾਏ ਗਏ ਪਤੇ ਉੱਪਰ ਸਮਾਪਕ ਕੋਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ।

ਵਿੱਤੀ ਕ੍ਰੈਡਿਟਰ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਪ੍ਰਮਾਣ ਸਹਿਤ ਸਿਰਫ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ। ਹੋਰ ਸਾਰੇ ਕ੍ਰੈਡਿਟਰਾਂ ਵੱਲੋਂ ਪ੍ਰਮਾਣ ਸਹਿਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਨੂੰ ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਸਾਧਨਾਂ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾਇਆ ਜਾਵੇ।

ਦਾਅਵਿਆਂ ਦੇ ਤੁਰੰਤ ਜਾਂ ਗੁੰਮਰਾਹ ਕਰਨ ਵਾਲੇ ਪ੍ਰਮਾਣ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ 'ਤੇ ਜੁਰਮਾਨਾ ਲਗਾਇਆ ਜਾਵੇਗਾ।

ਜੇਕਰ ਕੋਈ ਸਟੇਕਹੋਲਡਰ ਸਮਾਪਨ ਪ੍ਰਕਿਰਿਆ ਦੇ ਦੌਰਾਨ ਆਪਣੇ ਦਾਅਵੇ ਨੂੰ ਜਮ੍ਹਾਂ ਨਹੀਂ ਕਰਵਾਉਂਦਾ ਹੈ ਤਾਂ ਦੀ ਇਨਸਾਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰੁਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰਾਸੈਸ) ਰੈਗੂਲੇਸ਼ਨਜ਼, 2016 ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰਾਸੈਸ ਦੌਰਾਨ ਸਟੇਕਹੋਲਡਰ ਵੱਲੋਂ ਦਰਜ ਕਰਵਾਏ ਗਏ ਦਾਅਵੇ ਨੂੰ ਧਾਰਾ-38 ਅਧੀਨ ਦਰਜ ਕਰਵਾਇਆ ਮੰਨਿਆ ਜਾਵੇਗਾ।

ਸਹੀ/- ਸੀਏ ਪ੍ਰਮੋਦ ਕੁਮਾਰ ਮਿਸ਼ਰਾ
ਮੈ. ਵੀਨਸ ਗਾਰਮੈਂਟਸ (ਇੰਡੀਆ) ਲਿਮਟਿਡ ਲਈ ਸਮਾਪਕ
Regn. No. IBBI/IPA-001/IP-02669/2022-2023/14099
AFA Valid Upto: 30.06.2026

ਮਿਤੀ: 23.07.2025
ਸਥਾਨ: ਗੁਰੂਗ੍ਰਾਮ